

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 778/2024

(Arising out of impugned final judgment and order dated 07-11-2023 in CRLMWP No. 17395/2023 passed by the High Court of Judicature at Allahabad)

NISHI BHADAURIYA & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.13651/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.13653/2024-EXEMPTION FROM FILING O.T.)

Date : 07-03-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Lok Pal Singh, Sr. Adv.
Mr. Nagendra Singh, Adv.
Ms. Shaifali Singh, Adv.
Mr. Naman Raj Singh, Adv.
Mr. Aksh Choudhary, Adv.
Mr. K.K. Sharma, Adv.
Mr. Mukesh Kumar, Adv.
Dr. Amardeep Gaur, Adv.
M/s. V. Maheshwari & Co., AOR

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Re-list in the week commencing 21.10.2024.

Interim order dated 22.01.2024 shall continue till the next date of hearing.

Liberty is granted to the parties to move an application for modification/variation of the impugned order, if required.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR